

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

105

C.P.No.637/KB/2017


Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH JULY, 2018, 10:30 A.M.

Name of the Company	Ameer Mahmood Shaikh -Vs- M/s National Automative Components Pvt Ltd		
Under Section	97		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. VICTOR DUTTA, ADV

for the petitioner

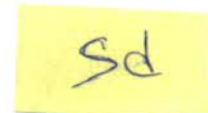

26/7/2018

ORDER

The Counsel for petitioner is present.

Ld. Counsel appearing for the applicant has filed affidavit of service approving service of notice to ROC, Jharkhand by speed post and it was delivered on 04/06/2018. However, no report forthcoming from side of the ROC, Jharkhand. Issue so cause notice to ROC, Jharkhand calling for the explanation as to why no report seen filed as directed. ROC, Jharkhand is directed to produce report within 15 days of the receipt of the so cause notice. And ROC, Jharkhand is directed to appear in person. The petitioner is directed to serve copy of this Order to the ROC, Jharkhand and file affidavit of service.

List it for further consideration on 27/08/2018.



(Jinan K.R.)
Member (J)